

rupees? Therefore, I would like to submit that in order to make that studio operational at the earliest, appointment to technical staff and other employees should be made so that the people of Bihar can avail this facility and the objective for setting up of Doordarshan Studio and installing equipments worth lakhs of rupees there can be achieved. If the Studio is not made operational, all machines installed there would develop some defects. All the machines are developing defects because these are technical equipments. Therefore it is very necessary to make it operational.

Through you, I strongly demand in the interest of the people of Bihar that the Doordarshan Studio may be made operational as early as possible so that the people of Bihar can get its maximum benefit.

SHRI DADA BABURAO PARANJPE (Jabalpur) : Mr. Deputy-Speaker, Sir, there are 63 Military cantonments in the country. These cantonments are administered by the cantonment Board. Elected Councillors are also the Member of this Board. This system is being adopted since pre-independence period. After independence, people living in the cantonments came closer to the councillors, MPs and MLAs. Now-a-days the position is that the MPs and MLAs get many of their works done in the cantonments from their quota. Keeping in view all these things I suggest that the MP and MLA may be nominated as ex-officio member of the concerned cantonment Board where military cantonment exist. I urge upon the Government that such amendment should be made in the rules...*(Interruptions)*

SHRI SUKH LAL KUSHWAHA (Satna) : Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the Government to the issue related to my Parliamentary constituency. Gross injustice and exploitation are being committed to the labourers working in the quarry. Basic amenities have not been provided to them. They are not being provided even with the facilities of drinking water and accommodation. Moreover, when these labourers get injured, they are thrown away as if they are insects. They have to go to Satna on foot. But the vehicles of the company are used for the sons and wives of the Officers of the company for their visits to city. The injured labourers are not taken to the hospitals in these vehicles. Besides, first aid facility near the quarry has not been provided. Water supply system is also not good. If the labourers raise their voices for providing basic amenities, contractors and officers take a suppressive stand against them. They get these labourers lathicharged and false cases are registered against them. Such an injustice is being done to those labourers who have toiled for the development of the country. Therefore, I demand that the Officers posted there should be suspended and transferred immediately. Besides, this action should be taken against those mafia contractors who exploit them and suppress their voice. Not only this, after conducting an inquiry, the Government should

withdraw false cases registered against the labourers.

KUMARI UMA BHARATI (Khajuraho) : Even after passing of so many years we think that the Congress party has played an important role in the freedom struggle of this country. I agree that the Congress and Mahatma Gandhi have contributed a lot in the freedom struggle but one Member of Tamil Nadu Congress who is the present Finance Minister of the Union Government claims to be the follower of the ideals of Mahatma Gandhi and to be the real congress, had given such a statement in London in a meeting with Britishers which is a matter of shame and unfortunate to the entire country. He had said to Britishers that they had come in India and ruled for 200 years*... should a Finance Minister give such a statement? If he does not agree with it, he should give a clarification in this regard.

MR. DEPUTY SPEAKER: On what basis you are saying like this?

KUMARI UMA BHARATI : I have evidence that he had said so. I will submit it to the House tomorrow. If he had said so, what action the Central Government propose to take?

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : Sir, this should not be a part of the proceedings.

[Translation]

MR. DEPUTY SPEAKER: I have not allowed. I will allow only after going through the evidence.

KUMARI UMA BHARATI : His statement has also been published in Hindi, as well as English dailies.

MR. DEPUTY SPEAKER: I want proof.

KUMARI UMA BHARATI : I will submit the proof. I will also present the audio and video cassettes recorded in London...*(Interruptions)*

MR. DEPUTY SPEAKER: I have said that I have not permitted. Please sit down.

KUMARI UMA BHARATI : I can bring that proof within ten minutes.

SHRI RAM KRIPAL YADAV : This should be expunged.

[English]

MR. DEPUTY SPEAKER: Nothing will go on record.

[Translation]

I will see it later on.

...(Interruptions)*

SHRI MUKHTAR ANIS (Sitapur): If you will submit the proof tomorrow, you should speak this tomorrow itself.

* Expunged as ordered by the Chair.